

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 67 & 68 of 2014**

**Dated : 7<sup>th</sup> July, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s OPG Power Generation Pvt. Ltd. . ... Appellant(s)**

**Versus**

**Tamil Nadu Electricity Board & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Aman Gupta**

**Counsel for the Respondent (s) : Mr. S. Vallinayagam for R.1**

**ORDER**

Even though the reply has been filed, the learned counsel for the Appellant submits that he has not received the copy of the same. Therefore, the learned counsel for the Respondent is directed to serve a copy of the reply to the learned counsel for the Appellant.

Post the matter on **30.07.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

Ts/kt